(c) what use the India House has made until now of this Library to propagate India's culture, science, art and philosophy in England?

THE MINISTER FOR COMMERCE AND INDUSTRY (SHRI T. T. KRISHNAMACHARI) :ftd) Attention of the Member is invited to my reply to the starred question No. 83 asked by Shri Raj Kanwar in the Parliament of India on the 9th August 1951. There has since been no further development in the matter.

(b) and (0) The information is being collected.

Sir, if the Chair permits I would read the answer originally given. The question was: What is the latest stage of negotiations regarding transfer of the India Office Library to India? The answer was: Three parties, namely, India, Pakistan and the U. K. would have to agree before a final decision can be taken about the future of the India Office Library. In view of the present pre-occupation of these countries with other problems, it is considered that an appropriate time for discussion among them has not yet arrived. Discussions will be held as soon as the situation improves.

SHRI P. C. BH\NJ DEO: After Independence is it still necessary for students to obtain the sanction of the British Parliament for access to those secret documents of historical value as was the custom in the days of British Imperialism?

SHRI T. T. KRISHNAMACHARI:

In answer to part (d), Sir, it was said that the information is being collected. The Minister does not have the information that the hon. Member wanted. That is the position.

SHRI TAJAMUL HUSAIN: Who is in possession of the Library now? Pakistan, India or the British Government?

MR. CHAIRMAN : The British Government.

MILITARY PENSION FOR A.O.C. OFFICERS

*88. SHRIMATI VIOLET ALVA: Will the Minister for DEFENCE be pleased to state whether the Departmental Emergency Commissioned Officers of the Army Ordnance Corps who were originally storekeepers (MT) and Junior Commissioned Officers prior to obtaining Emergency Commissions are entitled to military pensions on attaining the age of 55 years; if not what are the reasons therefor?

THE MINISTER FOR DEFENCE (SHRI N. GOPALASWAMI): No, the terms under which the personnel in question were granted emergency commissions made it clear that those who retained a lien on their civil appointments and counted their combatant service for pension under civil rules would not be eligible for military rates of pension.

SHRIMATI VIOLET ALVA: If they voluntarily forego their lien on their civil appointments, would they be entitled to short service gratuities?

SHRI N. GOPALASWAMI: No.

CENTRAL COMMITTEE ON CANTONMENTS

- ◆89. Dr. R. P. DUBE: Will the Minister for DEFENCE be pleased to state:
- (a) whether the Central Committee on Cantonments visited any of the Cantonments in India before submitting its report, if so, which of the Cantonments were visited by the Committee:
- (b) whether the problems of all Cantonments, particularly the land problem, are alike; if not, what are the points of difference; and
- (c) what recommendations have been made by the Central Committee in its report?

THE MINISTER FOR DEFENCE (SHRI N. GOPALASWAMI): (a) No, but the conditions in each Cantonment were examined by Subordinate Primary Committees, composed of local personnel.